

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.190/2003

Dated Monday this the 24th day of March, 2003.

C O R A M

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

1. Jose Sebastian
Junior Accounts Assistant
Divisional Accounts Office
Southern Railway
Trivandrum.
2. Saudamani Haridas
Junior Accounts Assistant
Divisional Accounts Office
Southern Railway
Trivandrum.
3. R.Shailaja Nair
Junior Accounts Assistant
Divisional Accounts Office
Southern Railway
Trivandrum.
4. Ajitha T.Nair
Junior Accounts Assistant
Divisional Accounts Office
Southern Railway
Trivandrum.
5. Sindhu Harikumar
Junior Accounts Assistant
Divisional Accounts Office
Southern Railway
Trivandrum.

Applicants

(By advocate Mr.T.C.Govinda Swamy)

Versus

1. Union of India represented by
The Secretary to the Government of India
(Chairman) Ministry of Railways (Railway Board)
Rail Bhavan, New Delhi.
2. The General Manager, Southern Railway
Park Town P.O., Chennai.
3. Secretary to the Government of India
Ministry of Finance
New Delhi.

Respondents.

(By advocate Mrs.Sumathi Dandapani)

The application having been heard on 24th March, 2003, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

The applicants were Junior Accountants, Southern Railway. The crux of the OA is the applicants' claim of revised pay scale of Rs.4500-7000 as per the Vth Pay Commission's recommendations on par with similarly placed Senior Clerks of the ministerial cadre of other departments. Their representation which had been directed to be considered as per the order dated 7.12.2001 of this Tribunal in OA No.1064/2001 was turned down by the impugned A-4 order. Hence the applicants have filed this OA.

2. When the matter came up for admission, the learned counsel of the applicants pointed out that as per order dated 7.3.2003, the first respondent has apparently revised the A-4 order and granted the revised scales i.e. Rs.4500-7000 as sought for by the applicants, notionally with effect from 1.1.96 and the actual payment would be made prospectively from the date of approval of Cabinet i.e. 19.2.2003. Since the prayer made in this application has been substantially allowed and since the only remaining point to be settled is drawal of arrears with effect from 1.1.96, the learned counsel of the applicants seeks to withdraw the application and states that the remaining grievance can be taken up with the department. Mrs.Sumathi Dandapani, the learned counsel who takes notice for the respondents, after going through the order dated 7.3.2003, states that she does not have any objection to the OA being disposed of in the light of the submission made by the learned counsel for the applicants. On going through the A-4 order dated 7.3.2003, we notice the following:

"The above revised pay scales have been granted on notional basis with effect from 1.1.96 and actual payment prospectively from the date of approval of Cabinet i.e. 19.2.2003."

2

3. Since the learned counsel of the applicants has stated that the prayer is substantially allowed and the remaining grievance can be taken up with the department, his prayer for withdrawal of this application is permitted.

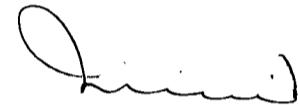
4. This application is accordingly treated as withdrawn with permission to the applicants to take up the remaining grievance, if any, before the authorities concerned.

Dated 24th March, 2003.



K.V.SACHIDANANDAN
JUDICIAL MEMBER

aa.



T.N.T.NAYAR
ADMINISTRATIVE MEMBER